

INDUSTRIAL COURT
MAHARASHTRA, MUMBAI
Inward No. ~~9000~~ 684
Date... 21.3.19

MOST URGENT

Tel.No : 022-22088700/22088749

No.D-6/notice/ISSS/ /2019

Fax No: 022-22015929

Mumbai : 5th March, 2019

E-mail : smallcausescourt@yahoo.com

From :

N.W.Sawant,
Registrar,
Court of Small Causes,
Mumbai – 400002.

To :

1. The Registrar,
City Civil and Session Court,
Mumbai – 400032.

2. The Registrar & Metropolitan Magistrate,
Esplanade,
Mumbai – 400001.

3. The Registrar,
Family Court,
Bandra-Kurla Complex,
Bandra (E)
Mumbai – 400051.

4. The Registrar,
Motor Accident Claims Tribunal,
9, Hazarimal Somani Marg,
Opp. Chhatrapati Shivaji Terminus,
Mumbai – 400001.

✓5. The Registrar,
Industrial Court,
Administrative Building,
1st Floor, Near Chetana College,
Government Colony, Bandra (E)
Mumbai – 400051.

6. The Registrar,
Labour Court
Administrative Building,
Ground Floor, Near Chetana College,
Government Colony, Bandra (E)
Mumbai – 400051.

Sub: Request to display the Notice dated 28th February, 2019, regarding destruction of "B" and "C" files on the Notice Board and official website of your Court.

Ref: This Office Tender Notice, Dated 28th February, 2019.

Sir / Madam,

Apropos to the subject and reference noted above, I have to forward herewith a copy of Notice, dated 28th February, 2019 with a request to direct the concerned Officials to display the same on the "Notice Board" and official website of your Court for wide Publication. Kindly submit the compliance report to this Office, at the earliest.

Thanking you in anticipation.

Kindly treat this as **"MOST URGENT"**.

Yours Faithfully


(N.W.Sawant)

Registrar

Encl.: As Above.

: NOTICE :

In order to comply with the directions contained in the High Court Inspection Note-2015, the Hon'ble Chief Judge vide its order dated 27.02.2019 has been pleased to direct the Destruction Cell to destruct the record of file "B" and "C" of the matters which were disposed of during the period from January 1975 to December-1988 and January 1998 to December 2006 respectively, after verifying whether any further proceedings are pending or otherwise.

Accordingly, the destruction cell has segregated the matters which are due for destruction as per para 544 of Civil Manual in the Court of Small Causes, at Head Office.

All the practicing Advocates and litigants are therefore, hereby, requested to inform the Office about the pendency of any proceeding arising out of the above mentioned period matter/s on or before 30.03.2019 to the undersigned. They are further requested to collect/take back the original documents if any lying with the proceeding on or before 30.03.2019.

If no intimation in respect of pendency of further proceeding is received and/or documents are not taken back till 30.03.2019 then "B" and "C" files of above mentioned period proceedings will be destructed and their correspondence will be entertained in this regard.

Court of Small Causes, Mumbai.
Date : 28.02.2019

M.K. Shringare
28/2/19
(M.K. Shringare)
Addl. Registrar

Copy to :

1. Advocate Bar Association, Head Office.
2. Advocate Bar Association, Bandra Branch.
3. Correspondence Department, Head Office.
4. Correspondence Department, Bandra Branch.
5. Record Department, Head Office.
6. Record Department, Bandra Branch.